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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/245/ (IB)/2017

NAME OF THE PETITIONER(S) : COSMA INTERNATIONAL INDIA PVT LTD

NAME OF THE RESPONDENT(S) : KRISHNAA ENERGY PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

c. MADANAGOPAL

Counsel
by the
petitioner

c. Madanagopal
11/07/2017

Vaibhav R Venkatesh

Counsel for
the Respondent

Vaibhav
11/07/2017

ORDER

Counsel for petitioner present and submitted that he has complied with the provisions of section 9 (3)(b) of I&B Code, 2017 only. Therefore, there is a deficiency in filing bank certificate as per section 9 (3)(c) of I&B Code, 2017. The counsel for petitioner is directed to file the bank certificate within seven days to the effect that nothing has been credited into his account by the Corporate Debtor. He is also willing to propose the name of IRP after securing consent from IRP. The same be done within seven days. Counsel for Respondent has submitted that there is a chance of settlement provided the parties could convene a meeting. In view of this, we adjourn the matter and direct both the parties to find ways and means to have the dispute settled. In any event, the matter shall be taken up for final arguments on the next date of hearing. Put up on 17.07.2017 at 02.30 P.M.

S. VIJAYARAGHAVAN
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

CH. MOHD. SHARIEF TARIQ
(MEMBER (JUDICIAL))